

Treasure Act during the years 1978-79 and 1979-80;

(b) the nature of violation in detail; and

(c) actions taken against each of them?

**THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):**

(a) 16 cases of violation, of the Antiquities and Art Treasures Act, 1972, came to the knowledge of the Archaeological Survey of India during the years 1978-79 and 1979-80.

Since some of the cases are under investigation by the Police and other agencies, it is not possible to give the exact number of persons involved.

(b) The nature of violation of the Act during these two years pertains to:—

(i) attempt to export antiquities;

(ii) non-registration of Antiquities; and

(iii) sale of antiquities without a licence.

(c) The following actions have been taken depending upon the extent and nature of violation:—

(i) Confiscation of the antiquities.

(ii) Non grant of the licence.

(iii) Investigation of the cases by Police and other allied agencies for necessary legal action.

#### **Structure repairs of Temples in Bhubaneswar**

4977. **SHRI BRAJIMOHAN MOHANTY:** Will the Minister of EDUCATION be pleased to state:

(a) how many and which of the temples of Bhubaneswar (Orissa) are under structural repair and in which of the temples repair work has been completed;

(b) whether Government of India have made any survey of all the tem-

ples of Bhubaneswar to examine which of the temples require structural repairs; and

(c) if so, what is the substance of the report?

**THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):**

(a) Five temples viz. the Lingaraja temple; Brahmeshwara temple; Parbati temple; Parshurameshwara temple and Rajarani temple are under structural repairs and repair works in the Sisireshwara and Bakeshwara temples have been completed recently.

(b) and (c). At Bhubaneswar 15 temples have been declared protected as of national importance and as such are under the care of the Archaeological Survey of India and repairs are executed as and when required.

#### **Structural repair of Jagannath Temple, Puri**

4978. **SHRI BRAJIMOHAN MOHANTY:** Will the Minister of EDUCATION be pleased to state:

(a) how far the structural repair of Jagannath Temple, Puri has progressed and when it will be completed;

(b) the nature of structural repair planned to be done; and

(c) what is the estimated amount for the repair work?

**THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):**

(a) About 60 per cent of the structural repair works to the *vimana* of the Jagannath temple, Puri, recommended by the Expert Committee, has been completed and the remaining portion of the work is likely to be completed by March, 1982.

(b) The nature of structural repairs is:

(i) stripping of the dead lime plaster;

(ii) removal and stabilizing the loose and damaged veneer stones;

(iii) replacing the missing and badly cracked stones with new pieces; and

(iv) grouting cracks and sealing the open joints in the masonry.

(c) The estimated amount of the entire structural repair works is Rs. 4,50,000 which is likely to increase due to fluctuation of costs

#### Structural Repair in Konark

4979. SHRI BRAJIMOHAN MOHANTY: Will the Minister of EDUCATION be pleased to state:

(a) the details of structural repair work going on in Konark Sun Temple;

(b) whether Government are aware that in spite of the repair work conservation of the temple may not be possible; and

(c) what additional steps Government propose to take to preserve the Sun temple?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) During the current financial year the following items of structural repair work to the Sun Temple at Konark are being taken up:

(i) strengthening the cracked *pidas*;

(ii) grouting the high plinth; and

(iii) pointing the open joints of masonry.

(b) and (c). The Archaeological Survey of India which is fully aware of the conservation problems, is executing the repairs in accordance with the internationally accepted norms of archaeological principles. The Survey proposes to take such additional steps for preserving the temple as are recommended by the Expert Committee appointed by the Government.

#### Ruling of Supreme Court regarding E.D. Staff

4980. SHRI A. NEELALOHITHA-DASAN:

SHRI INDRAJIT GUPTA:

SHRI SUSHIL BHATTACHARYYA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the ruling of Supreme Court that the E.D. Staff should be considered as regular employees of the P & T Department and they should be granted all the service benefits without any differential or discriminative treatment; and

(b) if so, what action has been taken by the Government in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b). There is no such ruling of the Supreme Court that the E. D. Staff should be considered as regular employees of the P & T Department. The Supreme Court judgement dated 22-4-1977 declared them as "holders of civil posts" and as such entitled to the protection under Article 311(2) of the Constitution. This protection has already been extended to them.

#### Pay Scales of Librarians and D.P.Es. in Colleges and Universities

4981. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that University Grants Commission recommended upward revision of pay scales for Librarians and D.P.Es. (Directors of Physical Education) in colleges and universities;

(b) if so, what are the pay scales;

(c) when Government received the recommendation; and

(d) how long Government will take to decide on the matter?